

**GOVERNMENT OF INDIA  
MINES  
LOK SABHA**

UNSTARRED QUESTION NO:3962  
ANSWERED ON:20.04.2010  
VIOLATION OF MINING LAW  
Singh Chaudhary Lal

**Will the Minister of MINES be pleased to state:**

- (a) Whether there are reports that some mining companies of the country are violating the stipulated mining law;
- (b) if so, the details thereof, State-wise;
- (c) whether the Government received complaints that mining scam is taking place in various parts of the country;
- (d) if so, the details thereof, during each of the last three years and the current year and the action taken/being taken by the Government/Indian Bureau of Mines in each case, State-wise including Orissa; and
- (e) the corrective measures taken by the Government to prevent such scams in future?

**Answer**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUE)

(a) and (b) : During inspections carried out by India Bureau of Mines, 368 in Andhra Pradesh, 4 in Assam, 11 in Bihar, 46 in Chhattisgarh, 31 in Goa, 189 in Gujarat, 35 in Himachal Pradesh, 11 in Jammu and Kashmir, 209 in Jharkhand, 65 in Karnataka, 127 in Madhya Pradesh, 42 in Maharashtra, 145 in Orissa, 616 in Rajasthan, 41 in Tamilnadu, 23 in Uttrakhand, 43 in Uttar Pradesh and 7 in West Bengal, cases of violations have been noticed. Of these violations, 1089 violations have been rectified and 42 cases have been filed in the Court so far.

(c) to (e) : Some instances of illegal mining of minerals have come to the notice of the Government in various parts of the country. As per available information details of illegal mining of minerals detected by the State Governments in the last three years upto December, 2009 is given in the Annexure. The Central Government had amended the Mines and Minerals (Development and Regulation) Act, 1957, to empower the State Governments to take action against illegal mining by giving them powers to enter and inspect any mine, penalize transportation and storage of illegal mined minerals, confiscate illegally mined minerals, tools, equipment and vehicles, and frame separate Rules under the Mines and Minerals (Development and Regulation) Act, 1957 for curbing illegal mining. This was followed by regular monitoring by Central Government of the action taken by the State Governments. Recently, all the State Governments have been requested to prepare an Action Plan using modern technology to curb illegal mining. Further, a Coordination-cum-Empowered Committee has been set up to ensure elimination of delays in grant of mineral concessions. A draft Model State Mineral Policy has also been circulated to all the State Governments. Separately eight Task Force teams were set up in the Indian Bureau of Mines which conducted inspections in 106 mines in endemic areas between 7.12.09 till 17.12.09 and suspended operations in 60 mines.

**ANNEXURE**

**State-wise and year-wise statement of cases of illegal mining reported by the State Government**

S.No.	State	Nos. of cases detected by State Governments	Action Taken by State Governments						
		2006	2007	2008	2009	Vehicle	FIRs	Court	Fine
		Upto seized Lodged cases realized							
		Dec.	filed						
		2009	(Rs. in Lakhs)						

1	Andhra Pradesh	5385	9216	13478	11591	844			2676.39
2	Chattisgarh	2259	2352	1713	1078	2283			354.89
3	Goa	313	13	159		9	458		16.72
4	Gujarat	7435	6593	5492	5416	238	158	8	8085.70
5	Haryana	504	812	1209	1372	103	138	21	199.53
6	Himachal Pradesh	478	-	503	1114	711			21.04
7	Jharkhand	631	82	225	15	5592	205	39	108.41
8	Karnataka	3027	5180	2997	1687	44155	959	771	3900.1
9	Kerala	1595	2593	2695	1321				576.62

10	Madhya Pradesh	5050	4581	3895	3868	05	16157	1212.67
11	Maharashtra	4919	3868	5828	8270	20197	13	1541.88
12	Orissa	284	655	1059	758	1401+	57 86	3370.3
								266 cycles
13.	Punjab	218	26	50	73	- -		3.66
14.	Rajasthan	2359	2265	2178	4711	393	607 59	705.68
15.	Tamilnadu	2140	1263	1573	215	22650	579 421	7294.87
16.	Uttarakhand		191	-	683			38.50
17.	West Bengal	80	426	315	80	3774	974 196	-